

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.210/98 in OA No.2891/1997

New Delhi, this 5th day of January, 1999

Hon'ble Shri S.P. Biswas, Member(A)

Smt. Kanchan Lata  
w/o Shri Laxmi Chand  
S-VIII/467, R.K. Puram  
New Delhi

Applicant

(By Shri Karan Singh, Advocate)

versus

Union of India, through

1. Secretary  
Ministry of U.D.  
Nirman Bhavan, New Delhi

2. Director of Estates  
Nirman Bhavan, New Delhi

Respondents

ORDER(in circulation)

This review application is filed by the applicant against the order and judgement dated 17.9.98 by which OA No. 2891/97 was dismissed being devoid of merits.

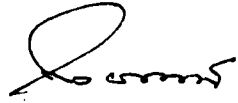
2. At the outset, it is made clear that the scope of review is very limited. The Tribunal is not vested with any inherent power of review. It exercises that power under Order 47, Rule 1 of CPC which permits review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground.

3. The applicant in this RA is now seeking to reagitate the matter and has taken the plea that some of the submissions taken in the OA have not

been referred to in the judgement. In particular, in para 9 of the RA she has referred to a few case laws decided by this Tribunal. She has once again come with the plea that as per para 4 of the OM dated 27.12.91, she is entitled to regularisation on ad-hoc basis of the quarter originally allotted to her husband. It is stated that the counsel for the review applicant has taken this very same argument earlier in course of the hearing. After having considered all the pleas advanced, this Tribunal gave an oral order on 17.9.98. I have gone through the contents of the RA and I find that no grounds are disclosed herein which would warrant exercise of power of review by this Tribunal. As regards applicant's present contention that para 4 of the OM dated 27.12.91 entitles her for regularisation, it is mentioned that details in the same para do not provide any relief to her, since teachers or staff of the schools under Delhi Administration are not eligible for allotment/regularisation of general pool quarters.

4. I am convinced that the points reagitated in the review application are on the same lines as raised in the OA. I do not, therefore, find any error apparent on the face of the records, which alone could warrant exercise of our power of review.

The RA is accordingly dismissed.

  
(S. P. Biswas)  
Member (A)

/gtv/